

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3123
ANSWERED ON:12.08.2010
PRICES OF PATENTED DRUGS
Mani Shri Jose K.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a): the details of product patented medicines;
- (b): whether the prices of patented drugs are controlled and monitored in the country;
- (c): if not, the reasons thereof; and
- (d): the details of the authority controlling and monitoring the prices of patented drugs?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (d): There is no separate provision in the Drugs (Price Control) Order, 1995 (DPCO, 1995) for monitoring prices of patented drugs into the country. Under the provisions of the DPCO,95, the prices of 74 bulk drugs, specified in the first Schedule, and the formulations containing any of these scheduled drugs are controlled. National Pharmaceutical Pricing Authority (NPPA) fixes or revises prices of Scheduled drugs / formulations as per the provisions of the DPCO, 1995. No one can sell any Scheduled drug /formulation at a price higher than the price fixed by NPPA/Government.

In respect of drugs which are not covered under the DPCO,95 i.e. non -scheduled drugs, NPPA as part of its price monitoring activity, regularly examines the movement in their prices. The monthly reports of ORG IMS and the information furnished by individual manufacturers are utilized for the purpose of monitoring prices of non-scheduled formulations. Wherever a price increase beyond 10% per annum is noticed, the specific manufacturers are asked to bring down the price voluntarily failing which, subject to prescribed conditions, action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. This is an ongoing process.